© കേരള സർക്കാർ Government of Kerala 2025



Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

തിരുവനന്തപുരം, 2025 സെപ്റ്റംബർ 15
വാല്യം 14
Vol. XIV

Thiruvananthapuram, Monday

Monday

2025 സെപ്റ്റംബർ 15
15th September 2025
1201 ചിങ്ങം 30
No.

1947 ഭാദ്രം 24
24th Bhadra 1947

SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No.KLS/7693/2025-Legin1

Dated, Thiruvananthapuram, 15th September 2025.

THE PREVENTION OF CRUELTY TO ANIMALS (KERALA AMENDMENT) BILL, 2025 together with the Statement of Objects and Reasons, Financial Memorandum and the Memorandum regarding Delegated Legislation is published, under rule 69(1) of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

Dr. N. Krishna Kumar, *Secretary*



THE PREVENTION OF CRUELTY TO ANIMALS (KERALA AMENDMENT) BILL, 2025

 \boldsymbol{A}

BILL

further to amend the Prevention of Cruelty to Animals Act, 1960, in its application to the State of Kerala.

Preamble.- WHEREAS, it is expedient further to amend the Prevention of Cruelty to Animals Act, 1960 (Central Act 59 of 1960) in its application to the State of Kerala for the purposes hereinafter appearing;

Be it enacted in the Seventy-sixth Year of the Republic of India as follows:-

- 1. *Short title, extent and commencement*. (1) This Act may be called the Prevention of Cruelty to Animals (Kerala Amendment) Act, 2025.
 - (2) It extends to the whole of the State of Kerala.
 - (3) It shall come into force at once.
- 2. Amendment of section 2.- In the Prevention of Cruelty to Animals Act, 1960 (Central Act 59 of 1960) (hereinafter referred to as the principal Act) in section 2, after clause (c), the following clause shall be inserted, namely:-
- "(ca) "cattle race" means an event involving bulls or male buffaloes conducted with a view to follow tradition and culture in such places, as may be notified by the State Government and includes "Kalapoottu", "Kannupoottu", "Maramadi" , "Uzhavu", "Pothottam" and "such similar events"."



- 3. Amendment of section 3.- The existing provision in section 3 of the principal Act shall be numbered as sub-section (1) of that section and after sub-section (1) so numbered, the following sub-sections shall be inserted, namely:-
- "(2) Notwithstanding anything contained in sub-section (1), the cattle race may be conducted with the prior permission of the District Collector, subject to the condition that no pain or suffering as envisaged by or under the Act is caused to the cattle by any persons or person in charge of the cattle used to conduct cattle race and subject to such other conditions as may be prescribed under section 38B by the State Government.
- (3) If any person or persons in charge of the Cattle conduct cattle race in contravention of the conditions laid down in sub-section (2) or rules made thereunder relating to the cattle race or causes pain or sufferings to the cattle, he shall be punished with fine which may extend up to rupees twenty five thousand or imprisonment for a term which may extend up to one year or with both".
- 4. Amendment of section 11.- In section 11 of the principal Act, in sub-section (3),-
- (i) in clause (e) for the words and symbol "suffering." the words and symbol "suffering; or "shall be substituted;
 - (ii) " after clause (e), the following clause shall be added, namely:-
- "(f) the conduct of cattle race with a view to follow and promote agricultural tradition and culture and to ensure conservation of native breeds of bulls or male buffaloes and also their safety, security, well being and for protection of livelihood of the cattle keepers."
- 5. Amendment of section 22.- In section 22 of the principal Act, after existing provision the following proviso shall be added, namely:-



"Provided that nothing contained in this section shall apply to the conduct of cattle race in accordance with the provisions of sub-section (2) of section 3.".

- 6. Amendment of section 27.- In section 27 of the principal Act,-
- (i) in clause (b) for the word and symbol "purposes." the words and symbol "purposes; or" shall be substituted;
 - (ii) after clause (b), the following clause shall be added, namely:-
- "(c) the conduct of cattle race with a view to follow and promote agricultural tradition and culture and ensure conservation of native breeds of bulls or male buffaloes and for protection of livelihood of the cattle keepers.".
- 7. Insertion of new section 28 A.- After section 28 of the principal Act, the following section shall be inserted, namely:-
- "28A. *Saving in respect of cattle race*.- Nothing contained in this Act, shall apply to cattle race conducted in accordance with the provision of sub-section (2) of section 3, to follow and promote agricultural tradition and culture and such conduct of cattle race shall not be an offence under this Act.".
- 8. Insertion of new section 38 B.- After section 38A of the principal Act the following section shall be inserted, namely:-
- "38B. *Power of State Government to make rules*.- (1) The State Government may, by notification in the Official Gazette, and subject to the condition of previous publication, make rules, not inconsistent with the rules made by the Central Government, if any, for carrying into effect the provisions of sub-section (2) of section 3 of the Act.
- (2) Every rule made under this section shall be laid, as soon as may be, after it is made, before the Legislative Assembly, while it is in session for a total period of



fourteen days, which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however that, any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

STATEMENT OF OBJECTS AND REASONS

This Bill seeks to amend certain provisions and to add some additional provisions in the Prevention of Cruelty to Animals Act,1960 (Central Act 59 of 1960) and for conducting cattle race involving bulls or male buffaloes which includes Kalapoottu, Kannupoottu, Maramadi, Uzhavu, Pothottam and such similar events in the State of Kerala.

By amending section 2 of the Central Act, Kalapoottu, Kannupoottu, Maramadi, Uzhavu, Pothottam and similar events are included in the definition of cattle race. Further amendments to the section, provides that cattle race competitions can be held with the prior permission of the District Collector, subject to certain conditions. The Bill also provides for penal action against those who violate the provisions of this Act. By amending the Central Act, it is possible to conduct cattle race competitions, thereby promoting the traditional agricultural customs and culture of the State, protecting the unique breed of bulls of the State and thereby improving the standard of living of bull-keepers.

The Bill is intended to achieve the above object.



6

FINANCIAL MEMORANDUM

The Bill if enacted and brought into operation, would not involve any

additional expenditure from the Consolidated Fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION

section 38B proposed to be inserted in the principal Act by clause 8 of the Bill

seeks to empower the State Government to make rules not inconsistent with Central

Rules.

The matter in respect for which Rules may be made, or notifications or orders

may be issued, are matters of procedure and are of routine or administrative in nature.

Further, the rules so made are subject to the scrutiny of the Legislative Assembly. The

delegation of legislative power is, therefore of a normal character.

J. CHINCHURANI.